

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.414

**IA/4259/ND/2022, Intervention Petition/28/ND/2022,
IA/1461/ND/2022, IA/1254/ND/2022, IA/1129/ND/2022,
IA/867/ND/2022, IA/4443/ND/2021, IA/2410/ND/2021,
IA/527/ND/2022 IN IB/651/ND/2020**

IN THE MATTER OF:

Nuvision Delhi Pvt. Ltd.	...	Applicant
Versus		
Flywheel Logistics Solutions Pvt. Ltd.	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 19.01.2023

Coram:

**Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Gaurav Mitra, Adv., Mr. Akshat Singh,
Adv., Mr. Bhanu Gupta, Adv., Ms. Dacchita
Shahi, Adv. & Ms. Lavanya, Adv.

For the RP : Mr. Apoorv Khator, Adv.

For Bank in Intervention Petition/28/ND/2022 : Ms. Ekta
Choudhary, Adv. & Mr. Divyank Dutt
Dwivedi, Adv.

For Hinduja Leyland Finance Limited : Mr. Gulshan Kr. Sacchdev, Adv.

For R-4 in IA 2410 of 2021 : Mr. Udayan Jain, Adv. & Mr. Raj Surana,
Adv.

Ex-Resolution Professional : Mr. Rishabh Chand Lodha

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to 16.02.2023.

**Sd/-
Vishal Rana
Court Officer
Court IV**